



**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

O.A.N0.060/01031/2020

Decided on: 30.12.2020

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

MES No.314038 Duni Chand Rahi Aged 59 years Son of Sh. Balak Ram R/o H.No.1103 Defence Enclave Ambala Cantt-133005.

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Applicant

**(BY ADVOCATE: MR. SHAILENDRA SHARMA)**

VERSUS

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi-110001.
2. The Engineer in Chief, Military Engineer Service, Army HQs, Kashmir House, Rajaji Marg, New Delhi-110011.
3. The Chief Engineer, HQ Western Command, Chandimandir-134107.
4. The Garrison Engineer (P) Ambala Cantt-133005.

Respondents



**ORDER (ORAL)**  
**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

1. Heard.
2. At the outset learned counsel for the applicant states that he wishes to withdraw this O.A. to enable the applicant to approach the DG (Pers)/E-in-Cs Branch against his transfer order, in terms of clause (xvii) of para 6 of Revised Posting Policy, 2007 (Annexure A-2), for availing alternative remedy.
3. Dismissed as withdrawn.
4. It is, however, directed that in case the applicant makes a representation within two weeks from the date of receipt of a certified copy of this order, Competent Authority will decide the same within a period of one month from the date of receipt thereof, by passing a reasoned and speaking order.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Place: Chandigarh  
 Dated: 30.12.2020

HC\*